

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1284  
ANSWERED ON:29.11.2011  
CONSTRUCTION OF CWG FLATS  
Saroj Smt. Sushila

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of flats in the Commonwealth Games (CWG) village constructed illegally without the required permission and without getting the drawings passed.
- (b) whether any investigations have been made to fix responsibility for the negligence due to which such illegal constructions were made possible; and
- (c) if so, the punitive action taken against the officers/builders/companies engaged in the construction of the flats?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Delhi Development Authority (DDA) has informed that when the Project Developer(PD) submitted the completion plan to DDA it was revealed that the PD constructed 17 flats in the upper basement unauthorizedly. DDA has also informed that when an inspection of a joint team of the PD and DDA was carried out, it was noticed that construction of excess Floor Area Ratio(FAR) was made by the PD.

(b) &(c): DDA has further informed that no enquiry has been conducted against the officers of DDA as on submission of the completion plan, DDA demolished 17 flats which were constructed in the upper basement unauthorizedly. Measurement could only be checked after submission of Building Plans. After actual measurement at site the DDA has taken action for recovery of compounding fee in respect of the excess of 5% FAR over and above the sanctioned plan. For further excess FAR, DDA has sent a proposal to the Ministry of Urban Development for taking action. The proposal is being submitted for the consideration of the Group of Ministers (GoM) concerned.